

(1906) 02 BOM CK 0017
In the Bombay High Court

In Re: Venganat Swaroopathil and Valia Nambidi

Date of Decision : 15-02-1906

Acts Referred:

Citation : (1906) 8 BOMLR 374

Hon'ble Judges : Davey, J;Arthur Wilson, J;Andrew Scoble, J

Bench : Full Bench

Judgement

Davey, J.—Their Lordships do not think that this is a case in which they can advise His Majesty to grant special leave to appeal. Their Lordships desire to add that it would be convenient if the High Court, on future occasions, in refusing a certificate for leave to appeal, would be good enough to state the grounds on which they refused it.